

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No. (IB)-173(PB)/2017

SECTION: UNDER SECTION 9 of (IBC)

IN THE MATTER OF:

Deepak JainPetitioner

V/s

WianxxImpex Pvt. Ltd.Respondent

Order delivered on 03.07.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

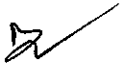
DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : Mr. Vijay Singhal, Advocate(Proxy)
Mr. Rajiv Ranjan, Advocate

For the Respondent : -

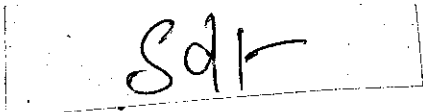
ORDER

Mr. Vijay Singhal, Advocate representing counsel for the Petitioner seeks time on the ground that main counsel is not in station. From the order passed on 29.6.2017, it is seen that even though Petitioner was required

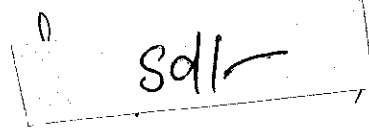


to be present but there had been no representation. Since this Tribunal is under compulsion to dispose of matters under IBC at the earliest, a week's time is finally granted for the Petitioner to prosecute the matter.

Call the matter on 10.7.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
03.07.2017